

HIGH COURT OF JHARKHAND: RANCHI

Office Order No. 459 /Accts.

Dated- 30 .09.2015

All concerned departments/sections of the Court are hereby directed to communicate all the Orders of the Court **through Fax** in which Bail Applications and Anticipatory Bail Applications are allowed and the orders calling for case diary / status report / antecedent report / any other report, even if cost of fax has not been deposited by the party.

In case it cannot be sent through fax because of any technical fault or otherwise, then the same shall be sent by **email** to the concerned Principal District Judge. Further, the concerned Principal District Judge shall be intimated about the mail by the concerned Assistant Registrar of this Court, both over phone and by sending SMS.

Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 10050-10/51 /Accts.

Dated 30-09-15

Copy forwarded to the Registrar (Estab.) / C.P.C. e-Committee / Registrar (Vigilance)-I/c / Registrar (Admn.)-I/c / All Joint Registrars (Judicial and Non-Judicial) / P.P.S.-I/c to Hon'ble the Chief Justice / All Deputy Registrars (Judicial and Non-Judicial) / I/c P.A. Section / All Court Masters / All Assistant Registrars including Assistant Registrar (Protocol)-cum-Court Officer / All Section Officers / Oath Commissioner / Stamp Reporter --
-High Court of Jharkhand, Ranchi for information and necessary action.


(Anil Kumar Choudhary)
Registrar General